

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 368/GT/2020

Subject : Petition for revision of tariff of NLCIL Thermal Power Station-II 1470 MW (TPS- II Stage I 630 MW and Stage II 840 MW) after truing up for the period from 1.4.2014 to 31.3.2019.

Petition No. 385/GT/2020

Subject : Petition for approval of tariff of NLCIL Thermal Power Station-II 1470 MW (TPS- II Stage I 630 MW and Stage II 840 MW) for the period 1.4.2019 to 31.3.2024.

Petitioner : NLC India Limited.

Respondents : TANGEDCO & 14 ors

Date of Hearing : **15.3.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLC
Ms. Srishti Khindaria, Advocate, NLC
Shri Ravi Nair, Advocate, NLC
Shri Nambirajan K., NLC
Shri Srinivasan A., NLC
Shri A.K. Sahni, NLC
Shri M. Ravi Kumar, NLC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Ms. Srimathi Shashi, PCKL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed submissions in the matters.

3. The learned counsel for Respondent TANGEDCO also circulated note of arguments and made detailed oral submissions in the matters. At the request of the



learned counsel, Commission permitted the Respondent to upload the note of arguments. The request of the learned counsel for the Petitioner to file response to the new issues raised by the Respondent TANGEDCO in his arguments, was also accepted by the Commission.

4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 12.4.2022:

- i. Re-submit Form 9A with details of the provision of the Regulations under which the additional capitalization has been claimed along with justification for the 2014-19 and 2019-24 tariff periods;*
- ii. Proper justification, in the form of a detailed note, as regards the claim for additional capital expenditure under Regulations 14(3)(iii) and 14 (3)(iv) of the 2014 Tariff Regulations and subsequent upward revision of the capital cost, even after claiming Special Allowance under Regulation 16 of the 2014 Tariff Regulations. Also, certification that there is no duplicity of items claimed under Special allowance and additional capital expenditure claimed;*
- iii. Details of expenditure incurred through Special Allowance maintained separately as per Regulation 16(3) of the 2014 Tariff Regulations;*
- iv. Response, if any, to the contention of the Respondent TANGEDCO) with regard to the applicability of RoE deduction on account of under achievement of ramp rate;*
- v. Justification for inclusion of personnel charges and pumping charges as a part of water charges and to certify that they are not included elsewhere for both the 2014-19 and 2019-24 tariff periods;*

5. The Respondents shall file their replies on or before 22.4.2022, after serving copy to the Petitioner, who may file its rejoinder, if any, by 29.4.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in these petitions were reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

